

THE
PARLIAMENTARY DEBATES

Date 2.5.11.2014

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 29th April, 1953

The House met at a Quarter Past
Eight of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-30 A.M.

AIR CORPORATIONS BILL

REPORT OF COMMITTEE ON PETITIONS

Pandit Thakur Das Bhargava (Gurgaon): I beg to present the Report of the Committee on Petitions on the Air Corporations Bill, 1953.

PAPER LAID ON THE TABLE

RESERVE AND AUXILIARY AIR FORCES
ACT RULES

The Deputy Minister of Defence (**Sardar Majithia**): I beg to lay on the Table a copy of the Reserve and Auxiliary Air Forces Act Rules, 1953, published in the *Gazette of India* Notification No. S.R.O. 175 dated the 25th April, 1953, in accordance with sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952. [Placed in Library, See No. S.—38/53.]

INDUSTRIES (DEVELOPMENT AND
REGULATION) AMENDMENT BILL

REPORT OF SELECT COMMITTEE

Shri Gadgil (Poona Central): I beg to present the Report of the Select Committee on the Bill to amend the Industries (Development and Regulation) Act, 1951.

COMPTROLLER AND AUDITOR-
GENERAL (CONDITIONS OF SER-
VICE) BILL

Mr. Deputy-Speaker: The House will now proceed with the further con-

sideration of the following motion moved by **Shri C. D. Deshmugh** on the 28th April, 1953, namely:

“That the Bill to regulate certain conditions of service of the Comptroller and Auditor-General of India, be taken into consideration.”

Shri K. C. Sodhia (Sagar): On a point of order, Sir. My point of order is that the hon. Member whom you have called and who is sitting on the opposite Benches has accepted the principle of the Bill and is speaking on the motion for reference of the Bill to a Select Committee, while I want to speak against the principle of the motion itself. Therefore, I am entitled to be heard before he begins his speech.

Mr. Deputy-Speaker: Any hon. Member will know from the rules that motion for consideration may be sought to be amended to the effect that instead of the Bill being taken straightway into consideration, it may be referred to a Select Committee. Any hon. Member is entitled to make that motion and in support of that motion, make a speech to convince the House. If the other hon. Member wants to oppose the Bill even at the consideration stage not being in favour of the principle of the Bill, he must wait for an opportunity. If he is called, he is entitled to speak.

Shri Vallatharas (Pudukkottai): May I proceed?

Mr. Deputy-Speaker: Yes.

Shri S. S. More (Sholapur): The hon. Member who raised the point of order only wants priority.

Mr. Deputy-Speaker: No priority.

Shri Vallatharas: Yesterday, I submitted that there is a lacuna in the Constitution itself, inasmuch as the